

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 2844
ANSWERED ON 28.03.2022

STATUS OF MINES IN THE COUNTRY

2844. DR. SASMIT PATRA:

Will the Minister of MINES be pleased to state:

- (a) the details of total number of operating mines in the country, State-wise, capacity-wise and mines-wise;
- (b) the details of total non functional mines in the country and their reasons for being non functional;
- (c) the details of mines possessing environment and forest clearances; and
- (d) whether there is any preference provided for public sector in mines allocation as compared to private sector?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

- (a): The details of total number of operating mines in the country alongwith state-wise and capacity-wise details as on 01.04.2021 is enclosed as **Annexure-I.**
- (b): As on 01.04.2021, there are 2141 non functional mines in the country and there are various reason for these mines being non functional, important being EC and FC issues, economic non viability, Litigation etc. The details of these mines are enclosed as **Annexure-II.**
- (c): All mines have to obtain statutory clearances including Environment and Forest Clearance before undertaking mining operations.
- (d): No, Sir. There is no provision in the Statute for giving preference to the public sector mines as compared to mines in private sector. However, as per the provisions of Section 17A (1A) of the MMDR Act, the Central Government may in consultation with the State Government, reserve any area not already held under any prospecting licence or mining lease, for undertaking prospecting or mining operations through a Government company or corporation owned or controlled by it.

Further, as per the provisions of Section 17 A(2) of the MMDR Act, the State Government may, with the approval of the Central Government, reserve any area not already held under any prospecting licence or mining lease, for undertaking prospecting or mining operations through a Government company or corporation owned or controlled by it.

Annexure I

S. No.	State	No. of Operating Mines	Annual Capacity (max.) range of mines as per approved Mining Plan (in Million Tonnes)
1	Andhra Pradesh	97	0.002 - 8.9
2	Assam	2	0.28-2.10
3	Bihar	1	1.0
4	Chhattisgarh	92	0.002 -14.0
5	Gujarat	131	0.003 - 8.00
6	Himachal Pradesh	23	0.008 - 6.84
7	Jammu & Kashmir (UT)	19	0.031 - 0.7
8	Jharkhand	30	0.02-19.00
9	Karnataka	102	0.004 -12.5
10	Kerala	1	0.6
11	Madhya Pradesh	201	0 - 6.2
12	Maharashtra	61	0 -7.6
13	Meghalaya	10	0.07- 4.1
14	Odisha	95	0 -11.93
15	Rajasthan	72	0.007 - 32.8
16	Tamil Nadu	59	0 - 5.75
17	Telangana	36	0.002 - 5.3
18	Uttar Pradesh	2	0.61-3.13
19	Uttarakhand	3	0.023 - 0.071
	Grand Total	1037	

Annexure II

Sl. No.	State	No. of Non-functional Mines
1	Andhra Pradesh	282
2	Assam	5
3	Chhattisgarh	85
4	Goa	10
5	Gujarat	306
6	Haryana	4
7	Himachal Pradesh	17
8	Jammu & Kashmir (UT)	17
9	Jharkhand	95
10	Karnataka	206
11	Kerala	3
12	Ladakh (UT)	1
13	Madhya Pradesh	403
14	Maharashtra	82
15	Meghalaya	11
16	Odisha	59
17	Rajasthan	98
18	Tamil Nadu	404
19	Telangana	46
20	Uttar Pradesh	2
21	Uttarakhand	4
22	West Bengal	1
	Grand Total	2141